

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Application No. 85 Of 2021 (SZ)**

M/s. Parisara Hitharakshana Samithi

... Applicant

Versus

Union of India and Ors.

... Respondents

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- MILLENIUM CRUSHERS

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DATED AT CHENNAI ON THIS THE 14th DAY OF JULY, 2026



**M/s. S SARAVANAN
E KARTHIKEYAN
COUNSEL FOR 24th RESPONDENT
74, II Floor, Marshalls Road, Egmore,
Chennai – 600 008**

Email – saleemperson@gmail.com Ph - 9500069660

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Application No. 85 of 2021 (SZ)

IN THE MATTER OF:

M/s. Parisara Hitharakshana Samithi,

Rep. by its Secretary Mr. K. Ramesh,
Somashekar Building, I Floor,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.

... Applicant

VERSUS

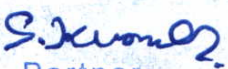
1. The Union of India,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change,
Paryavaran Bhawan, Jor Bagh Road,
New Delhi - 110003.
2. The State of Karnataka,
Rep. by Chief Secretary,
Room No. 320, 3rd Floor,
Vidhana Soudha, Bangalore - 560001.
3. Department of Forest, Ecology and Environment,
Rep. by Additional Chief Secretary,
Karnataka Government Secretariat,
Room No. 447, 4th Floor, Gate No. 2,
M.S. Building, Bengaluru - 560001.

MILLENNIUM GRUS
S. J. J. J.
Partner

4. Revenue Department, State of Karnataka,
Rep. by the Principal Secretary,
Room No. 505, 5th Floor, Gate No. 3,
M.S. Building, Dr. B.R. Ambedkar Veedhi,
Bangalore - 560001.
5. Department of Mines and Geology,
Rep. by its Secretary,
Room No. 136, 1st Floor, Vikasa Soudha,
Bangalore, Karnataka - 560001.
6. The Director,
Department of Mines and Geology,
No. 49, Khanija Bhavan, Race Course Road,
Bangalore, Karnataka - 560001.
7. The Deputy Commissioner and Chairman,
District Stone Crusher Licensing and Regulation Authority,
Office of the Deputy Commissioner,
Mulbagal Road, NH-75,
Kolar District, Karnataka - 563101.
8. Karnataka State Pollution Control Board,
Rep. by the Chairman,
Parisara Bhavan, No. 49, 4th and 5th Floor,
Church Street, Bangalore - 560001.

9. The Principal Chief Conservator of Forests,
State of Karnataka,
4th Floor, Aranya Bhavan,
Malleshwaram, Bangalore - 560003.
10. The Deputy Conservator of Forest,
Forest Office, K.N.S. Post,
Bangarpet Road, Kolar,
Karnataka - 563114.
11. The Tahsildar,
Office of the Tahsildar,
Mulbagal Taluk, Kolar District,
Karnataka - 563131.
12. State Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No. 706, 7th Floor, 4th Gate,
M.S. Building, Bangalore - 560001.
13. The Panchayath Development Officer,
Devarayasamudra Grama Panchayath,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
14. M/s. G.V.V. Construction,
Rep. by Proprietor,
Varadapura Village, Mulbagal Taluk,
Kolar District, Karnataka - 563114.

For MILLENNIUM CRUSIERS


Partner

15. M/s. Balaji Granites,
Rep. by Proprietor,
No. 39, Balaji Nilaya, Basavanapura Main Road,
K.R. Puram, Bangalore - 560036.
16. M/s. SVS Associates,
Rep. by Proprietor,
Yelagondahalli Village, Mulbagal,
Kolar District, Karnataka - 563127.
17. Sri T.V. Srinivas,
Chamarahalli Village and Post,
Huthur Hobli, Mulbagal Taluk,
Kolar District, Karnataka - 563129.
18. Sri S. Kumar,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
19. M/s. P.M. Granites Export Pvt. Ltd.,
Rep. by its Managing Director,
No. 129, 7th Main, V Block, Jaya Nagar,
Bangalore, Karnataka - 560041.
20. M/s. PMU Constructions Pvt. Ltd.,
Rep. by its Managing Director,
No. 17, 38th Cross, 8th Block, Jaya Nagar,
Bangalore, Karnataka - 560041.

For MILLENNIUM CRUSHERS

S. Kumar
Partner

21. Manjula Bran Traders,
Rep. by its Proprietor Sri Ram K.,
"Srinilaya", 2nd Floor, Ashwini Layout,
KSRTC Depot Bangalore Road,
Chintamani, Chikkaballapura,
Karnataka - 563125.
22. M/s. United Infra Corp. Ltd.,
Rep. by its Managing Director,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
23. Sri Venkateshwara Crushers,
Rep. by its Proprietor Sri Sonna Gowda,
Hosakere Village, Devarayasamudra,
Mulbagal Taluk, Kolar District,
Karnataka - 563127.
24. M/s. Millenium Crushers,
Rep. by its Proprietor Sri Lakshminarayan,
Sy. No. 179, Devarayasamudra,
Mulbagal Taluk, Kolar District,
Karnataka - 563127.

... Respondents

**AFFIDAVIT FILED ON BEHALF OF M/s. MILLENNIUM CRUSHER -
24th RESPONDENT**

I, S Kumar, aged about 44 years, son of Subbanna, Partner of M/s. Millenium Crusher, having its office at SY No. 179, Devarayasamudra, Mulbagal Taluk, Kolar District, KA - 563127 do hereby solemnly affirm and state as follows:

For MILLENNIUM CRUSHERS

S. Kumar
Partner

1. I state that I am the Proprietor of M/s. Millenium Crushers, the 24th Respondent herein and as such I am well aware of the facts and circumstances of the case and am competent to swear to this affidavit.
2. I state that the above Original Application has been filed, seeking directions to declare the Devarayasamudra Virushabhadri Hill region, Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka, as an eco-sensitive region and to forbear the private respondents from carrying on crushing and mining activities in the said region. The interim relief sought in the Original Application is also to restrain grant of licences to new stone crushers, M-sand quarries and granite crushers and to restrain the private respondents from carrying on crushing and mining activities pending disposal of the matter.
3. The broad allegations in the Original Application are that mining, quarrying and crushing activities in and around the Devarayasamudra region would allegedly affect flora and fauna, water bodies, forest land, agricultural lands, religious and historical monuments, air quality, water quality and the ecology of the region. It is also alleged that the safe-zone notification and the permissions granted to the private respondents were issued without proper environmental appraisal, public consultation or consideration of alleged ecological sensitivity.
4. I submit that, the above allegations are denied insofar as they are made against this Respondent. The activities of this respondent are not unauthorised, illegal or environmentally harmful as alleged. The respondent has obtained and has been operating only under valid

For MILLENNIUM CRUSHERS

S. Kumar
Partner

statutory permissions, approvals, licences and consents issued by the competent authorities, subject to the conditions imposed therein.

5. I submit that this Respondent is operating a stone crusher over an extent of 1.14 acres situated at Sy No. 790 of Devarayasamudra Village, Kolar District with valid permissions and clearances and the same was established from the **year 2019**.
6. I further submit that the Applicant's specific allegations regarding the threat to the habitat of the endangered Kolar Leaf Nosed Bat and the surrounding ecology are entirely baseless and factually incorrect. The Office of the Senior Geologist, Department of Mines and Geology, Kolar, vide Official Letter No. DMG/SG(KOLAR)/HANUMANAHALLI/2024-25/80 dated 12.04.2024, has investigated this issue and reported that no building stone lease or crusher unit has been sanctioned within the 1.00 km Safe Zone of Hanumanahalli village, being the declared Kolar Leaf Nosed Bat Conservation Reserve. The said report further records that quarry and crusher units in Devarayasamudra village are situated beyond the prohibited conservation zone. Therefore, the allegation that this Respondent is operating in an ecologically prohibited area is factually incorrect and unsustainable.
7. The relevant permissions and approvals include the following for M/s. Millennium Crusher:
 - (a) Form-C Certificate bearing Document No. 03/2023-24/3157, issued issued by the Deputy commissioner & Chairman District Stone Crusher Licensing and Regulation Authority, Kolar District granting

For MILLENNIUM CRUSHERS

S. Kumar
Partner

stone crusher license while declaring that it is located within safe zone, on 05-02-2024 and **valid up to 13-06-2033;**

(b) Consent to Operate issued by the Karnataka State Pollution Control Board bearing Consent Order No. AW-352428, issued on 20-01-2026 and **valid from 24-12-2025 to 30-09-2033.**

8. The approvals and consents impose safeguards including SPM monitoring, limits on noise levels, dust containment and suppression systems, wind-breaking walls, metalled roads, rainwater harvesting, compliance with the Karnataka Regulation of Stone Crushers Act, 2011 and Rules, maintenance of green belt and air pollution control measures. The Environmental Clearance conditions also require plantation, health check-ups, barricading/fencing, measures to arrest noise and vibration, maintenance of buffer, and compliance with labour and mining laws.
9. I state that the unit's activities are within the safer zone / permissible zone of influence based on which the competent authorities granted the respective permissions including Form C licence. The permissions were granted after consideration by the statutory authorities and cannot be treated as illegal merely on the basis of bald allegations in the Original Application.
10. As evidenced by the Senior Geologist's report dated 12.04.2024, the authorities have enforced the 1.00 km Safe Zone around the Kolar Leaf Nosed Bat Conservation Reserve, and the lawful existence of the unit outside the said zone confirms compliance with the applicable ecological restrictions. The authorities have considered the applicable statutory requirements and only thereafter issued

For **MILLENNIUM CRUSHERS**

S. S. Srinivas
Partner

permissions. Therefore, the allegation that this Respondent is carrying on illegal or impermissible operations in an ecologically prohibited area is baseless.

11. I further state that the permissions themselves record that they are subject to the final outcome of W.P. No. 19135/2023, W.P. No. 27611/2023 and O.A. No. 85/2021 (SZ). The respondents undertake to comply with all directions issued by this Hon'ble Tribunal and competent statutory authorities.

12. In view of the above, the allegations raised in the Original Application against this Respondent are denied as false, misconceived and baseless.

Under the above circumstances, it is humbly prayed that this Hon'ble Court may be pleased to dismiss the Original Application in O.A. No. 85 of 2021 (SZ), insofar as against this Respondent and thus render justice.

Solemnly affirmed at Chennai *
on this the 14th day of July, 2026 *
and signed his name in my presence *

For MILLENNIUM CRUSHERS

S. S. S. S.
Partner

BEFORE ME

Handwritten: E.No. 2758/15
(ARAVINDRATH)
No. 252, Law Chamber
High Court Madras - 10A.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563103.

Office of the Senior Geologist, Dept. Of Mines & Geology, Kolar-563103

Room No. S3 & S3A, 2nd Floor, Zilla Adalitha Bhavan, NH-75(04), Kumbarahalli, sgkolar@gmail.com

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂವಿ(ಕೋಲಾರ)/ಹನುಮನಹಳ್ಳಿ/2024-25/80

ದಿನಾಂಕ:12-04-2024

ಇವರಿಗೆ,

ಮಾನ್ಯ ನಿರ್ದೇಶಕರು

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,

ಖನಿಜ ಭವನ, ಬೆಂಗಳೂರು-01.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಿ.ಐ 310 ಎಂಎಂಎನ್ 2018, ದಿನಾಂಕ:28.08.2018 ಮತ್ತು 24.06.2019.

* * * * *

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖಗಳನ್ವಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಿರುವ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟವನ್ನು ಈಗಾಗಲೇ Kolar Leaf Nosed Bat Conservation Reserve ಎಂದು ಸರ್ಕಾರವು ದಿನಾಂಕ:03/06/2019ರಂದು ಘೋಷಣೆ ಮಾಡಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿರುತ್ತದೆ. ಸದರಿ ಬೆಟ್ಟದಲ್ಲಿ ಅಳಿವಿನ ಅಂಚಿನಲ್ಲಿರುವ ಹಾಗೂ ದೇಶದಲ್ಲೇ ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟವು ಮಾತ್ರ Kolar Leaf Nosed Bat ಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ Kolar Leaf Nosed Bat ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ Bat Conservation India Trust ರವರ ವರದಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ.)

ಈ ಕಛೇರಿಯಲ್ಲಿನ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ 1.00ಕಿ.ಮೀ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡಕಲ್ಲು ಗುತ್ತಿಗೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕ ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಕೇಂದ್ರ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ಗ್ರಾನೈಟ್ ಗುತ್ತಿಗೆ ಮಂಜೂರು ಆಗಿರುವುದಿಲ್ಲ. ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನಿಂದ 4.00ಕಿ.ಮೀ ಅಂತರದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹರಾಜು ರಹಿತವಾಗಿ 11-00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ 03 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳನ್ನು ಹಾಗೂ ಟೆಂಡರ್ ಕಂ-ಹರಾಜು ಮೂಲಕ 50-00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ 05 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ ಹಾಗೂ 02 ಕ್ರಷರ್ ಘಟಕಗಳಿಗೆ ಲೈಸೆನ್ಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದಲ್ಲಿ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ಅರ್ಜಿಗಳು ಬಾಕಿ ಇರುತ್ತದೆ ಹಾಗೂ 31-ZC ರನ್ವಯ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ಅರ್ಜಿಗಳು ಸಹ ಸ್ವೀಕೃತಗೊಂಡಿರುತ್ತವೆ. ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನಿಂದ 7.00ಕಿ.ಮೀ ಅಂತರದಲ್ಲಿನ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 02 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಹಾಗೂ 02 ಕ್ರಷರ್ ಘಟಕಗಳಿಗೆ ಲೈಸೆನ್ಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ದೇವರಾಯಸಮುದ್ರ ಹಾಗೂ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕಟ್ಟಡಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ದಕ್ಷಿಣ ವಲಯ ಚೆನ್ನೈರಲ್ಲಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 85/2021 ದಾಖಲಾಗಿದ್ದು, ದಿನಾಂಕ:07.07.2023 ರಂದು Deputy Inspector General Forest (MOEF & CC) ರವರು ಸಲ್ಲಿಸಲಾದ ವರದಿಯ ಮೇರೆಗೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಹಾಗೂ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮಗಳು ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನ ಸಮೀಪದಲ್ಲಿ ಇರುವುದರಿಂದ ಕಟ್ಟಡಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಚಟುವಟಿಕೆಗಳನ್ನು ನಿರ್ಬಂಧಿಸಿ ಆದೇಶ ಹೊರಡಿಸಿದ್ದು, ಸದರಿ ಆದೇಶವನ್ನು ಪ್ರಶ್ನಿಸಿ ಮಾನ್ಯ ರಾಜ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:19135/2023 ರಲ್ಲಿನ ದಿನಾಂಕ:23.08.2023ರ ಆದೇಶದಲ್ಲಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶಕ್ಕೆ ತಡೆಯಾಜ್ಞೆ ನೀಡಿದ್ದು, ಪ್ರಕರಣ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವಿಚಾರಣೆಯಲ್ಲಿದೆ. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶ ಹಾಗೂ ಮಾನ್ಯ ರಾಜ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:19135/2023 ರಲ್ಲಿನ ದಿನಾಂಕ:23.08.2023 ರ ಆದೇಶಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಸಲ್ಲಿಸಿದೆ.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶದಲ್ಲಿ ಇಲಾಖೆಯಿಂದ ಯಾವುದೇ ಕಟ್ಟಡಕಲ್ಲು ಗುತ್ತಿಗೆ, ಗ್ರಾನ್ಯೆಟ್ ಗುತ್ತಿಗೆ, ಕ್ರಷರ್ ಘಟಕ ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ ಸದರಿ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಲು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಇರುವುದಿಲ್ಲ ಎಂಬ ವರದಿಯನ್ನು ಅಡಕಗೊಂಡಿರುವ ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಗೌರವ ಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


 ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ
 ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
 ಕೋಲಾರ.

TRANSLATED FROM KANNADA TO ENGLISH

Office of the Senior Geologist, Department of Mines and Geology
Kolar 563103
Room No.S3 & SA3, 2nd Floor, Zilla Adalitha Bhavan, NH-
75(04),Kumbarahalli, sgkolar@gmail.com

No.DMG/SG(KOLAR)/HANUMANAHALLI/2024-25/80
Dated 12-04-2024

To:

Hon'ble Director
Department of Mines and Geology.
Khanija Bhavan,
Bangalore-01.

Dear Sirs,

Subject : Kolar District. About the declaration of the 1.00 km area around Molajagilu as safe. Hanumanahalli Zone of the hill (Safe Zone)

Ref.No. Government Letter No.CI 310 MMS 2018, Dated 28.08.2018 and 24.06/2019

Further references related to the subject and reference, it is directed to submit a report regarding the declaration of a 1.00 km area around Hanumanahalli Hill, Mulbagil Taluk, Kolar District as a Safe Zone.

The announcement has been made and a notification has been issued on 03/06/2019, the Hanumanahalli Hill, Mulbagil Taluk, Kolar District, has already been declared as Kolar Leaf Nosed Bat Conservation Reserve on 03/06/2019 and a notification has been issued. The said hill is the only habitat of the endangered Kolar

Leaf Nosed Bat in the country. The report of the Kolar Leaf Nosed Bat Conservation India Trust has been given (Copy attached.)

The documents in this office have been checked and no building stone lease and crusher unit has been sanctioned within 1.00 km of Hanumanahalli village and no granite lease has been sanctioned from the head office. Within 4.00 km from Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village, 03 stone quarry leases in an area of 11-00 acres have been sanctioned without auction and 05 stone quarry leases in an area of 50-00 acres have been sanctioned through tender co-auction and licenses have been given to 02 crusher units.

Further, applications for quarry leases in Devarayasamudra village are pending and applications for quarry leases in 31-ZC Ranvaya have also been received. Licenses have been issued for 02 quarry leases and 02 crusher units in Yalagondahalli village, 7.00 km from the Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village.

Regarding the construction stone mining and crusher unit operation within the limits of Devarayasamudra and Yalagondahalli villages, the Hon'ble National Green Bench, South Zone, Chennai, filed an application No. 85/2021, dated 07.07.2023 de Deputy Inspector General Forest (MOEF & CC) the Hon'ble National Green Bench, vide order 05:25.07.2023, has issued an order prohibiting construction stone mining and crusher activities as Devarayasamudra and Yalagondahalli villages are located near the Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village. Challenging the said order, the Hon'ble

National Green Bench, vide order 2:23.08.20235 in the Karnataka High Court, issued a stay order on the order 19135/2023 बन्द and the case is under trial in the court. The Hon'ble National Green Bench has attached the order dated 25.07.2023 and the orders dated 23.08.2023 in Writ Petition No. 19135/2023 filed in the Hon'ble State of Karnataka High Court.

In an area of 1.00 km around Hanumanahalli Hill, Mulbagil Taluk, Kolar District, the department has not sanctioned any building Stone lease, Granite lease, Crusher unit, therefore, there is no objection to declaring the said area as a Safe Zone. The report has been respectfully submitted for your perusal and further action.

Your's Truly,

Senior Geologist
Department of Mines
& Geology
Kolar District



GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Zilla Adalitha Bhavana, Kolar-563103

E-mail: deo.kolar@gmail.com

Telephone : 08152-222001

Date: 10-05-2019

FORM-C

(See Rule 3(2))

Licensee for Stone Crusher

License No: 03/2019-20/580

The License for the establishment of a Stone Crusher in favour of **Sri S. Kumar** in the name of **M/s Millennium Crusher** in Sy No: 790 of **Devarayasamudra** village, [falling within the Safer Zone declared vide notification No. ಗಭೂಇ:ಹಿಭೂವಿ:ಜಿ.ಕ್ರ.ಅಧಿಸೂಚನೆ:2018-19 Dated 27-02-2019 and published in the Karnataka Gazette on dated 07 March 2019] to an extent of **1-14 Acres** in Sy No. 790 as shown in appended sketch, in **Mulbagal Taluk**, **Kolar District** is accorded for a period of **five years** from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: **31-03-2024**.

Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regualtion Authority, Kolar District

To,
Sri S.Kumar
Millennium Crusher
Devarayasamudra Village
Avani Hobli, Mulbagal Taluk
Kolar District.

CONDITIONS:-

1. Licensee should follow the conditions laid down in Section 6(4) of Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012, The Licensee should establish the crusher in his name and should not transfer this License to anybody.
2. As per KSPCB, Bangalore Consent letter No:AW-312168/PCBID: 78596/ Dated:12-04-2019 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
3. A buffer Zone of no development shall be maintained around safer zone.
4. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
5. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009.
6. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
7. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court or any other courts that may be pronounced from time to time in said matter of Safer Zone.
8. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
9. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers.
10. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
11. This Licensee will be subjected to be cancelled without any prior intimation if violating any of the above norms.
12. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labour Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.


 Deputy Commissioner & chairman,
 District Stone Crushers Licensing & Regulation
 Authority, Kolar District

To,
 Sri S.Kumar
 Millennium Crusher
 Devarayasamudra Village
 Avani Hobli, Mulbagal Taluk
 Kolar District.



GOVERNMENT OF KARNATAKA
KOLAR DISTRICT STONE CRUSHERS
LICENSING & REGULATION AUTHORITY

FORM-C

(See Rule 3(2))

LICENCE FOR STONE CRUSHER

[As per sub section (2) of section 5 of Karnataka Regulation of stone Crushers (Amendment) Act 2020]

License No: 05/2023-24/3157

Date: 05/02/2024

The License No. 05/2013-14/708 granted on 14-06-2013 for the establishment of a Stone Crusher in favour of M/s Millenium Crushers over an extent of 1-14 Acres in Patta land of Sy No:790 of Devarayasamudra Village, [falling within the safer Zone declared vide notification No. MIN/CR/24/2017-18 Dated 06-06-2017 and published in Karnataka Gazette on 07th March 2019] is extended for a period of **Twenty years** from the Date of original grant. (i.e: 14-06-2013) The license should strictly adhere to the relevant Act and Rules. The Extension of Stone Crusher License is based on approval of The Kolar District Stone Crushers Licensing and Regulation Authority Meeting Dated: 20-10-2023

The license is valid up to: **13-06-2033.**


Deputy Commissioner & Chairman,
District Stone Crusher Licensing &
Regulation Authority,
Kolar District
Pb.

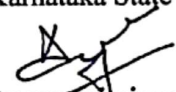
To,

M/s Millenium Crushers
Sri.S.Kumar
Devarayasamudra Village, Avani Hobli
Mulbagal Taluk, Kolar District.

CONDITIONS:-

Licensee should follow the conditions laid down in Section 6(4) of Karnataka Regulation of Stone Crushers Act 2011 & Rules 2012. The Licensee should establish the crusher in his name without approval of the competent authority.

1. As per KSPCB, Bangalore Consent letter No:AW-313631/PCBID:78596 Licensee should adhere to the conditions laid by the Karnataka State Pollution Control Board, Bangalore.
2. Action shall be initiated to construct an appropriate boundary wall around it and there shall be planting of tall growing foliage bearing perennial trees all along the boundaries. At least five such rows of tall growing leafy trees shall form a curtain to the surrounding area so that there is no escape of dust particles to its surrounding limits.
3. Link roads and internal roads within the Safer Zone shall be properly metalled within one year and maintained so that fugitive emission is reduced. The ambient air quality in the Safer Zone shall conform to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules 2009.
4. The entire area shall have a planned rain water harvesting system over a period of 3 years so that the location is self reliant as far as water requirement is concerned.
5. This License is subject to any judgments of Hon'ble Supreme Court/Hon'ble High Court/Hon'ble NGT or any other courts pronounced from time to time in said matter of Safer Zone.
6. Licensee should procure the ordinary building stone (Raw Material) from the authorized lease holder of Department of Mines & Geology.
7. The Licensee should produce MDP as per KMMCR 1994, as and when inspection of the area by the authorized officers.
8. The Licensee should submit monthly return regarding procurement of building stone on or before 10th of succeeding month.
9. This Licensee will be subjected to be cancelled without any prior intimation if violating any of the above norms.
10. The licensee should strictly adhere to the relevant Acts and Rules pertaining to Revenue Department (Karnataka Land Revenue Act 1968), Labour Department, Factories and Boilers department (Factories Act 1948) and Karnataka State Pollution Control Board.


Deputy commissioner & Chairman,
District Stone Crusher Licensing &
Regualtion Authority,
Kolar District


To,

**M/s Millenium Crushers
Sri.S.Kumar**

**Devarayasamudra Village, Avani Hobli
Mulbagal Taluk, Kolar District.**



Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-313631 PCB ID: 78596 Date: 08/07/2019

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

Ref: 1. Application filed by the industry / organization on 01/07/2019

2. Inspection of the Industry/organization/by RO, on 03/07/2019

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Millennium Crusher

Address: Sy. No. 790,, Devarayasamudra Village, Avani Hobli, Mulbagal Tq, Kolar (D)

Industrial Area: Not In I.A., Devarayasamudra ,

Taluk: Mulbagal, District: Kolar

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	0.800	0.600	Domestic-Septic Tank and Soak Pit
2	Others	5.000	0.000	for dust suppression and green belt development.

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
	The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.	

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	m-sand	31000.0000	M.T
2	stone aggregates	20000.0000	M.T

This consent is valid for the period from 01/10/2019 to 31/03/2024



**Consent For Operation
(CFO-Air, Water)**

Karnataka State Pollution Control Board
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Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

To,

Millennium Crusher

Devarayasamudra Village,
Avani Hobli, Mulbagal Taluk,
Kolar District.

NOTE:

The following Conditions Nil mentioned above are not applicable.

Additional Conditions:

COPY TO:

1. The Regional Officer, **Kolar** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 75000



Consent For Operation
(CFO-Air,Water)

Karnataka State Pollution Control Board
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**Consent For Operation
(CFO-Air, Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
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Industry Colour:
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SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed **once a month/ Indicated in Annexure** for the parameters.



**Consent For Operation
(CFO-Air, Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
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Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.



Consent For Operation (CFO-Air,Water)

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Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	250 KVA DG Set	5	PM(mg/NM3), SO2(PPM), NOx (PPM)	150, 100, 50	AEC	---
2	Vertical Shaft Impactor (VSI)	Vertical Shaft Impactor	0	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM	GRB, WSP, WBW	---
3	Cone Crusher	Secondary Cone Crusher	0	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM	GRB, WSP, WBW	---
4	Conveyor Belt	Conveyor Belts	0	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM	GRB, WSP, WBW	---
5	Vibratory Screen	Vibratory Screen-2 No's	0	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM	GRB, WSP, WBW	---
6	Jaw Crusher-1	Primary Jaw Crusher	0	PM(mg/NM3), SO2(PPM), NOx (PPM)	PM	GRB, WSP, WBW	---

Note:

AEC : Accoustic Enclosures

GRB, WS : Green Belt
P, WBW

GRB, WS : Green Belt
P, WBW

GRB, WS : Green Belt
P, WBW

GRB, WS : Green Belt
P, WBW

GRB, WS : Green Belt
P, WBW



Consent For Operation **(CFO-Air, Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control
Board



Consent For Operation
(CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)



Signature Not Verified

Digitally signed by
Date: 2019.07.08 13:23:21
+05:30



Karnataka State Pollution Control Board

HEAD OFFICE : "Parisara Bhavan",
No.49, Church Street, Bengaluru-560001
Tel No: 080-25589112/113, 080-25581383/388,
Website: <https://kspcb.karnataka.gov.in>

ZONAL OFFICE : Bengaluru East
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D
Main, Shivanagar, Bengaluru-560010
Tele : 080-23228859

Consent For Operation(CFO-Air,Water) - (CfO-Renewal)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To
Millennium Crusher, Devarayasamudra Village, Avani Hobli, Mulbagal Tq,
Kolar (D)

for the Facility located at,
Millennium Crusher, Sy. No. 790, Devarayasamudra Village, Avani Hobli,
Mulbagal Tq, Kolar (D)
Kolar

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-352428	78596	344258	ORANGE/SMALL	20/01/2026

**This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order**

Validity through : 24/12/2025 to 30/09/2033

Combined Consent Order No: AW-352428

PCB ID: 78596

GSC No : PB0XG0000334258

Date: 20/01/2026

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

Ref: 1. Application filed by the industry / organization on 04/12/2025

2. Inspection of the Industry/organization/by RO, on 24/12/2025

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Millennium Crusher

Address: Sy. No. 790,, Devarayasamudra Village, Avani Hobli, Mulbagal Tq, Kolar (D)

Industrial Area: Not In I.A, Devarayasamudra ,

Taluk: Mulbagal, District: Kolar

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	0.800	0.600	Domestic-Septic Tank and Soak Pit
2	Others	5.000	0.000	for dust suppression and green belt development.

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	m-sand	31000.0000	Metric Tonnes/month
2	stone aggregates	20000.0000	Metric Tonnes/month

This consent is valid for the period from 24/12/2025 to 30/09/2033

To,

Millennium Crusher

Devarayasamudra Village, Avani Hobli,
Mulbagal Taluk, Kolar District.

NOTE:

The following Conditions mentioned above are not applicable.

COPY TO:

1. The Regional Officer, **Kolar** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 930000

Additional Conditions:

- 1) Suspended Particulate Matter (SPM) monitoring ($=600 \mu\text{g}/\text{Nm}^3$) twice a month and shall be reported to the Board
- 2) The Noise level shall not to exceed 75 dB(A) day / 70 dB(A) night at any given point of time
- 3) Dust containment-cum-suppression system for equipment, with fogging arrangement shall be provided within 3 months to settle the dust particles of size less than 10 microns ($=10 \mu\text{m}$) and ultra-fine particles less than 2.5 microns ($=2.5 \mu\text{m}$), commonly referred to as respirable suspended particulate matter
- 4) Provision of roof with gradual slope/curvature for easy drainage of rain water shall be provided within 3 months.
- 5) Wind-breaking wall (G.I. sheets) of 20 ft height on all three sides shall be provided within 3 months
- 6) All measures shall be taken As per Karnataka Regulation of Stone Crushers Act.2011 & Rules,2012 at all times.
- 7) Link roads and internal roads within the Safer Zone shall be properly metaled within 3 months, so the fugitive emissions are reduced. The ambient air quality in the Safer Zone shall confirm to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules,2009.
- 8) The entire are shall have a planned rain water harvesting system within 3 months so that the location is self-reliant as far as water requirement is concerned
- 9) There shall not be any complaint with respect to water and air pollution against the crusher established in the Safer Zone. This Notification is subjected to the above said conditions as per the Karnataka Regulation of Stone Crushers Act, 2011 and Rules, 2012 and 2020.
- 10) This Consent is issued without prejudice to the Honorable National Green Tribunal directions from time to time in the OA No.85/2021(SZ) and the Writ Petition filed in the Honorable High Court (WP No.19135/2023). The directions and Judgements will always be abiding and supersede.
- 11) This Consent is issued to any judgment/s of the Hon'ble Supreme Court or Hon'ble High Court of or any other Courts that may be pronounces from time to time in the said matter of Safer Zone.
- 12) The applicant shall implement the conditions & followed the Rules incorporated in FORM-B1 issued by the Karnataka Stone Crusher Licensing & Regulation Authority i.e., Chairman / Deputy Commissioner, Karnataka Stone Crushing Licensing & Regulation Authority, Kolar District, Kolar.
- 13) The applicant shall monitor the Ambient Air Quality adjacent to the boundary of the stone crusher. The Ambient Air Quality shall conform to National Ambient Air Quality Standards stipulated in Environment (Protection) Seventh Amendment Rules, 2009.
- 14) The conditions No. A. 2(b) 3(a) & 3(b) are not applicable.
- 15) The applicant shall comply with additional conditions as per Annexure - A - Uploaded along with CFO order



SCHEDULE**TERMS AND CONDITIONS****A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b).The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1
- 3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C.MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
3. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
4. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.

(This document contains 9 pages including annexure & excluding additional conditions)

5. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
6. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
7. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
8. The Occupier shall make an application for consent at least 120 days before expiry of this consent.
9. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.



Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
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3	Cone Crusher	Secondary Cone Crusher	0	PM,SO ₂ ,NO _x	PM	GRB,WSP,WB W	---
4	Conveyor Belt	Conveyor Belts	0	PM,SO ₂ ,NO _x	PM	GRB,WSP,WB W	---
5	Vibratory Screen	Vibratory Screen-2 No's	0	PM,SO ₂ ,NO _x	PM	GRB,WSP,WB W	---
6	Jaw Crusher-1	Primary Jaw Crusher	0	PM,SO ₂ ,NO _x	PM	GRB,WSP,WB W	---

Note:

AEC : Accoustic Enclosures

GRB,WS : Green Belt
P,WBWGRB,WS : Green Belt
P,WBWGRB,WS : Green Belt
P,WBWGRB,WS : Green Belt
P,WBWGRB,WS : Green Belt
P,WBW**Note:**

1. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
2. There shall be no smell or odour nuisance from the industry.

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1. Location of Portholes and approach platform:

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For and on behalf of the
Karnataka State Pollution Control Board

Signature Not Verified

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